

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
ALLAHABAD**

REGIONAL BENCH - COURT NO.I

Service Tax Appeal No.70559 of 2016

(Arising out of Order-in-Original No.AGA-EXCUS-000-COM-0028-15-16 dated 27.01.2016 passed by Commissioner, Customs, Central Excise & Service Tax, Agra)

M/s NJS Consultants Co. Ltd.

.....Appellant

(4/4, 2nd & 3rd Floor,
U.P. Jal Nigam Building
Sanjay Place, Agra)

VERSUS

Commissioner of Service Tax, Agra

....Respondent

(Service Tax, Range-IV,
Sanjay Place, Agra-282002)

AND

Service Tax Appeal No.70426 of 2016

(Arising out of Order-in-Original No.AGA-EXCUS-000-COM-0028-15-16 dated 27.01.2016 passed by Commissioner, Customs, Central Excise & Service Tax, Agra)

Commissioner of Service Tax, Agra

.....Appellant

(113/4 Sanjay Place, Agra-282002)

VERSUS

M/s NJS Consultants Co. Ltd.

....Respondent

(U.P. Jal Nigam Building
Sanjay Place, Agra)

APPEARANCE:

Shri Akshat Kumar, Advocate for the Assessee
Shri Manish Raj, Authorised Representative for the Revenue

**CORAM: HON'BLE MR. P.K. CHOUDHARY, MEMBER (JUDICIAL)
HON'BLE MR. SANJIV SRIVASTAVA, MEMBER (TECHNICAL)**

FINAL ORDER NO.70157-70158/2023

DATE OF HEARING : 30.10.2023
DATE OF DECISION : 30.10.2023

P.K. CHOUDHARY:

Learned counsel for the appellant has filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax Dues under Section 127 of the Finance (No.2) Act, 2019 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019.

2. Accordingly, the Appeal of the Appellant is dismissed as withdrawn under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. Revenue's appeal is also disposed of.

(Dictated and pronounced in open court)

(P.K. CHOUDHARY)
MEMBER (JUDICIAL)

(SANJIV SRIVASTAVA)
MEMBER (TECHNICAL)

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